

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:125
ANSWERED ON:20.11.2000
PROHIBITION OF STORAGE OF HAZARDOUS CHEMICALS
SULTAN SALAHUDDIN OWASI

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Coastal Regulation Zonal Notification of the Government prohibits storage of hazardous chemicals within the CRZ;
- (b) if so, whether the Government have permitted storage of these products within the existing port limit under notification;
- (c) if so, whether Andhra Pradesh Government has requested the Union Government for environmental clearance for handling and storage of petroleum products within CRZ in the case of minor ports; and
- (d) if so, the action taken or proposed to be taken in this regard?

Answer

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU)

(a): Yes, Sir.

(b): Paragraph 2

(ii) of the Coastal Regulation Zone Notification (CRZ), 1991 as amended from time to time prohibits storage of hazardous substances in the CRZ. However, as per the proviso to Paragraph 2

(ii), storage of 14 specified petroleum products is permissible in the CRZ.

(c) & (d): The State Government of Andhra Pradesh had requested the Union Government to delegate powers to the State Government for issuing environmental clearance for such storages located within minor ports. This request was not acceded to by the Union Government.